

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 126 of 2021

In the matter of:

Tek Travels Pvt. Ltd.

....Appellant

Vs.

PCM Worldwide Flights Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Rachit Kohli, Advocate.

Respondent: Mr. Sushant Kumar, Advocate

ORDER
(Through Virtual Mode)

15.03.2021: Mr. Sushant Kumar, Advocate appears for the Respondent. He may file reply affidavit along with his Vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Short written submissions not exceeding three pages, together with compilation of relevant judgments may also be filed with the pleadings.

Post the mater 'for admission (after notice)' before Court No.II on **15th April, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/NN